

**I. The High Court Judges (Amendment) Rules, 1979 and related papers.**

**II. Notifications of the Ministry of Law, Justice and Company Affairs (Department of Companies Affairs).**

SHRI SHIV SHANKAR: Sir, I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Justice) Notification G.S.R. No. 1015, dated the 4th August, 1979, publishing the High Court Judges (Amendment) Rules, 1979, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954, alongwith an Explanatory Memorandum on the Notification [Placed in Library. See No. LT-125/80].

II. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 1269, dated the 20th October, 1979, under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-126/80].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) G.S.R. No. 1256, dated the 6th October, 1979, publishing the Companies (Central Government's) General Rules, and Forms (Second Amendment) Rules, 1979.

(ii) G.S.R. No. 1270, dated the 20th October, 1979, publishing the Cost Accounting Records (Cycles) Amendment Rules, 1979.

(iii) G.S.R. No. 1271, dated the 20th October, 1979, publishing the Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1979.

(iv) G.S.R. No. 1272, dated the 20th October, 1979, publishing the

Cost Accounting Records (Electric Lamps) Amendment Rules, 1979.

(v) G.S.R. No. 1273, dated the 20th October, 1979, publishing the Cost Accounting Records (Electric fans) Amendment Rules, 1979.

(vi) G.S.R. No. 1274, dated the 20th October, 1979, publishing the Cost Accounting Records (Electric Fans) Amendment Rules, 1979.

(vii) G.S.R. No. 1275, dated the 20th October, 1979, publishing the Cost Accounting Records (Bulk Drugs) Amendment Rules, 1979.

(viii) G.S.R. No. 1276, dated the 20th October, 1979, publishing the Cost Accounting Records (Dyes) Amendment Rules, 1979.

(ix) G.S.R. No. 1277, dated the 20th October, 1979, publishing the Cost Accounting Records (Cotton Textiles) Amendment Rules, 1979.

(x) G.S.R. No. 583(E), dated the 23rd October, 1979.

(xi) G.S.R. No. 605(E), dated the 31st October, 1979, publishing the Companies (Secretary's Qualifications) Amendment Rules, 1979.

(xii) G.S.R. No. 1528, dated the 29th December, 1979, publishing the Cost Accounting Records (Paper) Amendment Rules, 1979.

(xiii) G.S.R. No. 5(E), dated the 8th January, 1980, publishing the Companies (Secretary's Qualifications) Amendment Rules, 1980.

(xiv) G.S.R. No. 43, dated the 14th January, 1980, publishing the Corrigendum to Notification G.S.R. No. 605(E), dated the 31st October,

1979. [Placed in Library. See No. LT-122/80 for (i) to (xiv)].

**The Advocate (Right to Take up Law Teaching) Rules, 1979 and related papers**

SHRI SHIV SHANKAR: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs

(Department of Legal Affairs), under sub-section (5) of section 49A of the Advocates Act, 1961:—

(i) G.S.R. No. 587(E), dated the 26th October, 1979, publishing the Advocates (Right to Take up Law Teaching) Rules, 1979.

(ii) G.S.R. No. 651(E), dated the 23rd November, 1979, publishing the Corrigendum to Notification mentioned at (i) above.

[Placed in Library. See No. LT-123/80 for (i) and (ii)].

**I. The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979.**

**II. The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979.**

SHRI SHIV SHANKAR: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) G.S.R. No. 767, dated the 9th June, 1979, publishing the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979.

(ii) G.S.R. No. 720(E), dated the 29th December, 1979, publishing the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979.

[Placed in Library. See No. LT-124/80 for (i) and (ii)].

**Notifications of the Ministry of Steel, Mines and Coal (Department of Steel)**

**THE MINISTER OF COMMERCE, STEEL AND MINES AND CIVIL SUPPLIES (SHRI PRANAB MUKHERJEE):** Sir, I beg to lay on

the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Steel, Mines and Coal (Department of Steel):—

(i) S.O. No. 502(E)-Ess. Comm./Iron & Steel, 2A, dated the 3rd September, 1979.

(ii) S.O. No. 3715, dated the 24th October, 1979 publishing Corrigendum to S.O. No. 502(E)-Ess. Comm./Iron & Steel, 2A dated the 3rd September, 1979.

(iii) S.O. No. 866(E)-Ess. Comm./Iron & Steel, 2A, dated the 24th December, 1979.

[Placed in Library. See No. LT-175/80 for (i) to (iii)].

**JOINT DECLARATION BY THE PRESIDENT OF THE REPUBLIC OF FRANCE AND THE PRIME MINISTER OF INDIA.**

SHRI PRANAB MUKHERJEE: Sir, I beg to lay on the Table a copy of the Joint Declaration by the President of the Republic of France and the Prime Minister of India. [Placed in Library. See No. LT-100-A/80].

**REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION**

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I beg to present the Thirty-third, Thirty-fourth and Thirty-fifth Reports of the Committee on Subordinate Legislation.

**REFERENCE TO THE ALLEGED MOVES FOR DEFECTIONS OF MLAs. OR FOR DISSOLUTION**

SHRI BHUPESH GUPTA (West Bengal): Sir, I am grateful to you, for calling me to make a special mention of a rather disturbing development. It should have been made the day before yesterday, on Friday, but this could not be done. This is about certain moves for defections on a large scale in the State Assemblies by MLAs and others or, alternatively, to go in for dissolutions arbitrarily